

HIGH COURT OF KARNATAKA, BENGALURU
NOTIFICATION NO: HCBB – 75 / 2020
DATED 24th MARCH 2020
COMMON NOTIFICATION FOR PRINCIPAL SEAT AT BENGALURU
AND BENCHES AT DHARWAD AND KALABURAGI

High Court of Karnataka will remain closed for the period from Tuesday the 24th March 2020 to Monday the 6th April 2020 (Both days inclusive). This period shall be treated as the closure of the Courts for the purpose of Section 4 of the Limitation Act, 1963.

Hon'ble the Chief Justice has nominated the following Hon'ble Judges of the High Court of Karnataka to sit **at Principal Bench, Bengaluru on 26th and 31st March 2020** in Court Halls mentioned against them below between 11.00 AM to 12.30 PM to hear extremely urgent matters during the period of closure.

PRINCIPAL BENCH AT BENGALURU

26th March 2020			
DIVISION BENCH	COURT HALL	SINGLE BENCHES	COURT HALL
Hon'ble Mr.Justice K.N.Phanendra	6	Hon'ble Mr.Justice N.K.Sudhindrarao (All criminal matters)	17
AND			
Hon'ble Mr.Justice Suraj Govindaraj (All Division Bench matters)		Hon'ble Mr.Justice S.G.Pandit (All Writ and civil matters)	20

31st March 2020			
DIVISION BENCH	COURT HALL	SINGLE BENCHES	COURT HALL
Hon'ble the Chief Justice AND Hon'ble Mr.Justice M.Nagaprasanna (All Division Bench matters)	1	Hon'ble Mr.Justice Krishna S. Dixit (All Writ and civil matters) Hon'ble Mr.Justice K.Natarajan (All criminal matters)	19 29

On 31st March 2020, following Benches will be available to hear extremely urgent matters at Kalaburagi.

BENCH AT KALABURAGI

31st March 2020			
DIVISION BENCH	COURT HALL	SINGLE BENCHES	COURT HALL
Hon'ble Mr.Justice P.S.Dinesh Kumar AND Hon'ble Mr.Justice Ravi V Hosmani (All Division Bench matters)	2	Hon'ble Mr.Justice P.S.Dinesh Kumar (All Writ and civil matters) Hon'ble Mr.Justice Ravi V Hosmani (All criminal matters)	2 5

On Tuesday the 31st March 2020, the urgent matters which are posted at Dharwad Bench will be heard at Principal Seat at Bengaluru by

the respective Benches at Bengaluru at 11.00 AM. The advocates appearing in the matters will remain present at the Dharwad Bench and argue their cases via Video Conferencing. They should not come to Principal Seat at Bengaluru. Mentioning of urgent matters of Dharwad Bench via Video Conferencing shall be permitted at 11.00 AM on 31st March 2020 before the respective Special Benches at Bengaluru. Mentioning of urgent matters of Kalaburagi Bench shall be permitted on 31st March 2020 before the Special Benches constituted at Kalaburagi on that day.

No appeals, Petitions or Applications of Civil nature will be received on the date on which filing is permitted, except in cases where it is sought to obtain extreme urgent interim orders like stay orders, interim directions and temporary injunctions etc.

Criminal Appeals, Criminal Revision Petitions, Criminal Petitions where it is sought to obtain extreme urgent orders, stay orders and interim directions etc. in Criminal matters will be received on the date on which filing is permitted.

During the closure period, no members of Bar or their Registered Clerks will be permitted to do the rectification of office objections in the matters which are already filed. Only for payment of process fee, entry will be allowed on Thursday, 26th March 2020 and Tuesday, the 31st March 2020 between 11.00 AM to 12.30 PM. This direction will apply to Principal Seat at Bengaluru as well as Benches at Dharwad and Kalaburagi.

Directions issued prohibiting the entry of litigants to the premises of the High Court as per the memorandum dated 21.03.2020 shall continue to apply until further orders subject to modification made hereunder.

Only those members of the Bar and their Registered Clerks who have moved the memos, will be allowed to enter the High Court premises during the closure period only on the days on which sittings of Benches are fixed. All the memos shall be moved before the Special Benches notified as above.

Memos for posting will not be entertained by the Registrar (Judicial) or the Deputy Registrar during the above period.

In addition to usual filing, e-filing will be permitted as already separately notified.

From Thursday 26th March till Saturday 4th April 2020 (both days inclusive), the High Court and its offices shall remain closed. However, on Thursday the 26th and Tuesday the 31st March 2020, skeleton staff for the purpose of functioning of the Special Benches notified on that day will remain present and selected staff members will be available at filing counter between 11.00 AM to 12.30 PM for accepting process fees. Filing of matter on Thursday the 26th and Tuesday 31st March 2020 at Bengaluru will be permitted only in urgent matters that also only with the orders by the Benches sitting on that day. Filing of matters in Dharwad and Kalaburagi Benches will be permitted only on 31st March 2020 between 11.00 AM to 12.30 PM.

In the week commencing from 30th March 2020, there will be sitting of High Court and its Benches only on 31st March 2020. There will be special sitting of the First Court on Monday the 30th March 2020 for hearing PILs at 10.30 AM.

The members of the Bar and Parties in person shall take a note of the order of the Apex Court dated 23rd March 2020 in suo-moto Writ Petition (Civil) No. 3/2020 regarding extension of period of Limitation for all Court proceedings.

By Order of Hon'ble The Chief Justice,

Date: 24.03.2020

**Sd/-
Registrar (Judicial)**